

**GOVERNMENT OF INDIA  
PETROLEUM AND NATURAL GAS  
LOK SABHA**

UNSTARRED QUESTION NO:4746  
ANSWERED ON:22.12.2014  
CSR BY OMCS  
Rao Shri Rayapati Sambasiva

**Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:**

- (a) whether the Oil Marketing Companies (OMCs) / Oil and Natural Gas Corporation Limited (ONGC) donate/ allocate funds under their Corporate Social Responsibility (CSR) for the social upliftment of scheduled and backward areas of the country;
- (b) if so, the funds allocated for the purpose by various OMCs including ONGC during each of the last three years and the current year along with the action taken by the Government against such companies which have not utilised CSR funds in time, Public Sector company/ State-wise;
- (c) the details of social welfare work including work done for Scheduled Castes/ Scheduled Tribes and other weaker sections by various OMCs, Public Sector company/State-wise;
- (d) whether the Government has made it mandatory for private oil companies to create the CSR fund for the purpose; and
- (e) if so, the details thereof along with the steps taken by the Government to ensure optimum spending of the amount earmarked for the purpose?

**Answer**

MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF PETROLEUM & NATURAL GAS (SHRI DHARMENDRA PRADHAN)

(a) : Yes, Sir. Oil Marketing Companies (IOCL, BPCL, HPCL) and ONGC allocate funds under their Corporate Social Responsibility as per the guidelines and norms set by Department of Public Enterprises, with special attention to development of weaker sections of the society and backward districts of the country.

(b): The CSR budget is not allocated state-wise. The funds allocated/spent for the purpose by the OMCs and ONGC during the last three years and the current year are given below:

(Rs. in crore)

	2011-12	2012-13	2013-14	2014-15
IOCL	98.29	116.45	102.36	128.72
BPCL	15.41	17.88	34.38	76.00
HPCL	30.78	22.47	22.63	33.55
ONGC	378.48	502.46	418.52	657.94

The utilisation of the funds allocated under CSR budget is also governed by the guidelines and norms of Department of Public Enterprises, which stipulate the provision for carrying forward of un-spent CSR amount to the next years budget.

(c): The information is being collected.

(d): Section 135 of the Companies Act 2013 mandates every company above a certain threshold level of turnover or net worth or net profit to spend at least two per cent of its average net profits during the three immediately preceding financial years on Corporate Social Responsibility (CSR).

(e): As per provisions of the Act, monitoring of implementation of CSR policy is with the Board of the Company. Besides, Audit under the Companies Act will also afford effective monitoring in this regard. In order to provide guidelines to corporates for proper implementation of CSR, the Ministry of Corporate Affairs has also issued a series of clarifications through a General Circular dated 18th June 2014([http:// www. mca.gov.in](http://www.mca.gov.in)), that deals with certain matters not covered under the Act or Rules but which facilitate smooth implementation of their CSR Policies.